

File No. 367/2


Objector : Om Prakash s/o Bhanwar Lal

Present : Sh. Abhinav Gupta Advocate (Enrolment no. D/1296/2014) Delhi
as proxy counsel for the objector

Order:

1. The above named objector claims to have purchased one half share of the total land measuring 450 bighas comprised in Khasra nos. 114(25 bighas), 114/395(25 bighas), 114/398(25 bighas), 114/400(25 bighas), 114/401(50 bighas), 114/402(25 bighas), 114/403(25 bighas), 114/405(50 bighas), 114/406(50 bighas), 114/407(25 bighas), 114/409(50 bighas), 114/410(25 bighas), 114/411(25 bighas), 114/412(25 bighas) situated at village Manchitiya in Tehsil Phalodi of Distt. Jodhpur (Rajasthan) through registered sale deed dated 25/05/2012 executed in his favour by Smt Jubeda. It is claimed that mutation of the aforesaid land is not being carried out by the revenue authorities in view of communication received by them from the Central Bureau of Investigation which is carrying out some investigation against M/S PGF and M/S PACL.
2. It may noticed that Justice (Retd.) R. M. Lodha Committee constituted by the Hon'ble Supreme Court vide order dated 02/02/2016 in the case arising out of civil appeal no. 13301/2015 bearing the title Subarata Bhattacharya versus SEBI, and other connected cases, has listed several properties on its website www.auctionpacl.com for attachment and sale of properties belonging to PACL and its subsidiaries/associates. However the said site which contains description of as many as twenty properties situated at village Manchitiya in Tehsil Phalodi of Distt. Jodhpur (Rajasthan) but the land described above does not find mentioned in any of the said twenty entries meaning thereby that this property has not been attached by the committee and there is thus no restraint imposed by the committee on the revenue authorities regarding mutation pertaining to this land being processed.
3. In view of the foregoing discussion, the prayer contain in para 20 (A) of the objection petition in hand is hereby allowed and further this order shall be treated an NOC in this context. No title deeds of the above described property are shown to have been received by the committee.

Date: 05/01/2018


R. S. Virk
Distt. Judge (Retd.)